

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1547
TO BE ANSWERED ON 03rd MAY, 2016

REVIEW OF NFSA

1547. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) the details of the States which are implementing the National Food Security Act (NFSA);

(b) whether the Government has held a review meeting with the officials of various States and FCI on implementation of the scheme in the States, if so, the details and the outcome thereof;

(c) whether there were many pending issues and challenges for effective implementation of NFSA that need to be sorted out immediately, if so, the details thereof and steps being taken thereon; and

(d) whether the Centre and the States have worked for digitization, linking ration cards with Aadhaar, computerization of PDS shops and supply chain network, which are required to implement the Act nationally, if so, the details and the present status thereof?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a): National Food Security Act, 2013 (NFSA) is being implemented in 33 States/Union Territories, list of which is at Annexure - I.

(b): Implementation of the Act is reviewed on a regular basis through meetings/conferences with States/UTs and Food Corporation of India. Four such meetings - on 7 July, 1st September, 19 November (With North-Eastern States) and 23 November, 2015 - were held in the year 2015. Besides, the progress is also reviewed through video-conferencing. During such meetings/conferences, the points raised by the States/UTs are clarified and the need for proper implementation of the Act and necessary strengthening of Targeted Public Distribution System (TPDS) in order to be able to successfully deliver entitlements in a rights-based approach under NFSA are emphasized.

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(c) : States/UTs were required to complete certain preparatory activities for implementation of the Act, which inter-alia included identification of eligible households, issuing ration cards to them, making arrangements for delivery of foodgrains up to door-steps of fair price shops, setting up of grievance redressal mechanism as per provisions of the Act and TPDS computerization. 33 States/UTs are implementing the Act after completion of above activities.

(d) : Yes, Madam. For proper implementation of the Act, end to end computerization of TPDS, including digitization of databases, computerization of supply chain and automation of fair price shops are being actively pursued. Seeding of Aadhaar in the beneficiary database is also being encouraged for de-duplication of the beneficiary database. Present status in this regard is as follows:

| | |
|--------------------------------------|-----------------------|
| Digitization of database | All the 36 States/UTs |
| Computerized supply chain management | 12 States/UTs |
| Fair price shop automation | 1,05,176 shops |
| Aadhaar seeding in Ration cards | 54.4 % |

ANNEXURE - I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 1547 DUE FOR ANSWER ON 03.05.2016 IN LOK SABHA

LIST OF STATES/UTs IMPLEMENTING NFSA

| Sl. No. | Name of the State/UT |
|----------------|-----------------------------|
| 1 | Haryana |
| 2 | Rajasthan |
| 3 | Delhi |
| 4 | Himachal Pradesh |
| 5 | Punjab |
| 6 | Karnataka |
| 7 | Chhattisgarh |
| 8 | Maharashtra |
| 9 | Chandigarh |
| 10 | Madhya Pradesh |
| 11 | Bihar |
| 12 | West Bengal |
| 13 | Lakshadweep |
| 14 | Tripura |
| 15 | Puducherry |
| 16 | Uttarakhand |
| 17 | Jharkhand |
| 18 | Telangana |
| 19 | Daman & Diu |
| 20 | Odisha |
| 21 | Assam |
| 22 | Goa |
| 23 | Andhra Pradesh |
| 24 | Sikkim |
| 25 | Uttar Pradesh |
| 26 | Meghalaya |
| 27 | Jammu & Kashmir |
| 28 | Andaman & Nicobar |
| 29 | Mizoram |
| 30 | Dadra & Nagar Haveli |
| 31 | Gujarat |
| 32 | Arunachal Pradesh |
| 33 | Manipur |
